

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI



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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 11/09/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/255/ (IB)/2017
NAME OF THE PETITIONER(S) : T. RAVICHANDRAN
NAME OF THE RESPONDENT(S) : VENTURA ENGINEERS INDIA PVT LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1.	T.V. LAKSHMANAN	Counsel for Respondent	
2.	G. Jayachandran	Counsel for Debtor	 11/09/2017

ORDER

Counsels for both the parties are present. During the course of the arguments, Counsel for the Corporate Debtor submitted that 25 Nos. of pistons-1 are lying with the petitioner. Petitioner submitted that he is ready and willing to return the same provided the outstanding amount as claimed by him is paid. In view of it, both the Counsels are directed to negotiate with regard to the outstanding amount, which shall be subject to the condition that the material lying with the petitioner shall be returned on making payment of the amount negotiated. Put up on **03.10.2017 at 10.30 A.M.**

(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)

(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)